

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	28.1.97	<p>Both the Misc.Applications 21/97 and 756/97 have been filed by the applicant and respondents respectively covering the same ground. The request made in those Misc.Applications is to substitute Respondent 2 viz. Divisional Railway Manager (Personnel) in the place of Deputy Personnel Manager. Since both the counsels agree, this substitution is allowed.</p> <p>The next point is that the representation was directed to be disposed of by the orders of this Tribunal dated 10.10.1996 by the Respondent No.2, Deputy Personnel Manager. In view of the substitution, the present order order will read as under:</p> <p>" Accordingly it is directed that Respondent No.2, viz.Divisional Railway Manager(P) shall dispose of the applicant's representation dated 29.12.1995 vide Annexure-5 to this Application within a period of four weeks from to-day."</p> <p>Both the Misc.Applications are disposed of accordingly.</p> <p><i>hussimha,</i> MEMBER (ADMINISTRATIVE) <i>B6</i> MEMBER (JUDICIAL) 28.1.97</p>	<p>Order no-4. dt.28.1.97</p> <p>A copy of order may be given to applicant's counsel and may be sent to all respondents by post.</p> <p>for 30/1/97</p> <p><i>hussimha</i> 30.01.97 S.O.(J)</p> <p>Received a copy of the order dt= 28/1/97 <i>AB2 hussimha</i> 30/1/97 for D. Mahapatra</p>